

Annexure-1

Name of the corporate debtor: Sterling Biotech Limited
 Date of commencement of liquidation: 11.05.2019
 List of stakeholders as on: 14.02.2022
 (Version 2 dated 14.02.2022, pursuant to claims received up to 14.02.2022)

List of secured financial creditors

(Amount in ₹)

Sl. No	Name of creditor	Identification No.	Details of claim received		Details of claim admitted						Amount of contingent claim	Amount of any mutual dues (including the amount recovered by creditor), that may be set off	Amount of claim rejected	Amount of claim under verification	Remarks, if any	
			Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Whether security interest relinquished? (Yes/No)	Details of Security Interest	Amount covered by guarantee						% share in total amount of claims admitted
					(A)							(B)	(C)			
1	Bank of Baroda (including eVijaya Bank)	AAACB1534F	24.03.2021	Principal	₹ 42,79,41,784	₹ 42,79,41,784	Cash Credit	₹ 3,01,99,57,846.44	Yes	Refer Note S1.1	Refer Appendix		₹ -	₹ -	Partially Admitted (SN-1)	
				Interest	₹ 21,99,85,933	₹ 21,39,10,832							₹ 60,75,101	₹ -		
				Principal	₹ 54,03,32,367	₹ 54,03,32,367	Term Loan 1						₹ -	₹ -	Fully Admitted	
				Interest	₹ 27,60,91,687	₹ 27,60,91,687							₹ -	₹ -		
				Principal	₹ 9,14,52,687	₹ 9,14,52,687	Term Loan 2						₹ -	₹ -	Fully Admitted	
				Interest	₹ 4,36,65,956	₹ 4,36,65,956							₹ -	₹ -		
				Principal	₹ 32,26,82,644	₹ 32,26,82,644	Term Loan 3						₹ -	₹ -	Fully Admitted	
				Interest	₹ 16,65,70,309	₹ 16,65,70,309							₹ -	₹ -		
				Principal	₹ 21,24,62,645	₹ 21,24,62,645	Cash Credit (e Vijay)						₹ -	₹ -	Fully Admitted	
				Interest	₹ 17,10,07,759	₹ 17,10,07,759							₹ -	₹ -		
				Principal	₹ 5,00,02,100	₹ 5,00,02,100	Term Loan 1 (eVijaya)						₹ -	₹ -	Fully Admitted	
				Interest	₹ 2,78,53,984	₹ 2,78,53,984							₹ -	₹ -		

				Principal	₹ 27,93,62,075	₹ 27,93,62,075	Co-Obligation (In Sterling SEZ and infrastructure Limited) (e Vijay Bank) (Refer note GN 2)						₹ -		₹ -		Fully Admitted
				Interest	₹ 19,66,21,017	₹ 19,66,21,017							₹ -		₹ -		
				Principal	₹ 5,00,62,94,292	₹ 0	Co-obligation (In Sterling Global Oil Resources Private Limited) OKW Project						₹ -		₹ 5,00,62,94,292	₹ -	Fully Rejected (SN-2)
				Interest	₹ 1,37,78,17,849	₹ 0							₹ -		₹ 1,37,78,17,849	₹ -	
				Principal	₹ 56,37,37,079	₹ 0	Co-obligation (In Sterling Global Oil Resources Private Limited) (e Vijaya Bank) OKW Project			NA	NA	NA	₹ -		₹ 56,37,37,079	₹ -	Fully Rejected (SN-2)
				Interest	₹ 27,85,51,607	₹ 0							₹ -		₹ 27,85,51,607	₹ -	
				Gross Total	₹ 10,25,24,33,774	₹ 3,01,99,57,846							₹ -	₹ 26,79,75,402	₹ 7,23,24,75,928	₹ 0	
				Less: Mutual Set off/Amount Recovered									₹ -	₹ 26,79,75,402	₹ 26,79,75,402		
				Net Total	₹ 10,25,24,33,774	₹ 2,75,19,82,444						4.4%	₹ -	₹ 26,79,75,402	₹ 7,50,04,51,330	₹ -	
2	Bank of Baroda (LONDON)	AAACB1534F	22.03.2021	Principal	₹ 97,03,57,673	₹ 97,03,57,673	ECB	₹ 1,40,26,06,204.43	Yes	Refer Note S1	Refer Appendix		₹ -		₹ -	₹ -	Fully Admitted
				Interest	₹ 43,22,48,531	₹ 43,22,48,531							₹ -		₹ -	₹ -	
				Gross Total	₹ 1,40,26,06,204	₹ 1,40,26,06,204							₹ -	₹ 6,25,34,617	₹ -	₹ -	
				Less: Mutual Set off/Amount Recovered									₹ -	₹ 6,25,34,617	₹ 6,25,34,617		
				Net Total	₹ 1,40,26,06,204	₹ 1,34,00,71,587						2.1%	₹ -	₹ 6,25,34,617	₹ 6,25,34,617	₹ -	
3	Bank of India, Mumbai	U99999MH1906PLC000243	06.06.2019	Principal	₹ 66,13,00,000	₹ 66,13,00,000	Cash Credit						₹ -		₹ -	₹ -	Fully Admitted
				Interest	₹ 25,79,21,990	₹ 25,79,21,990							₹ -		₹ -	₹ -	
				Principal	₹ 52,59,00,000	₹ 52,59,00,000	Term Loan						₹ -		₹ -	₹ -	Fully Admitted
				Interest	₹ 20,50,09,284	₹ 20,50,09,284							₹ -		₹ -	₹ -	
				Principal	₹ 93,13,00,000	₹ 93,13,00,000	Term Loan	₹ 4,44,89,86,878.54	Yes	Refer Note S13	Refer Appendix		₹ -		₹ -	₹ -	Fully Admitted
				Interest	₹ 20,96,00,000	₹ 20,96,00,000							₹ -		₹ -	₹ -	
				Principal	₹ 1,13,68,00,000	₹ 1,13,68,00,000	ECB						₹ -		₹ -	₹ -	Fully Admitted
				Interest	₹ 43,25,11,944	₹ 43,25,11,944							₹ -		₹ -	₹ -	

7	CSB Bank	L65191KL1920P LC000175	22.03.2021	Principal	₹ 21,77,91,553	₹ 21,77,91,553	Cash Credit	₹ 27,94,60,433.00	Yes	Refer Note Sl 7	Refer Appendix	₹ -		₹ -	₹ -	Fully Admitted
				Interest	₹ 6,16,68,880	₹ 6,16,68,880						₹ -		₹ -	₹ -	
		Gross Total				₹ 27,94,60,433	₹ 27,94,60,433				₹ 0	₹ 1,01,86,560	₹ 0	₹ -		
		Less: Mutual Set off/Amount Recovered					₹ 1,01,86,560						₹ 1,01,86,560			
		Net Total				₹ 27,94,60,433	₹ 26,92,73,873				0.4%	₹ -	₹ 1,01,86,560	₹ 1,01,86,560	₹ -	
8	DBS Bank Limited (e LVB)	U65999DL2018 FLC329236	08.03.2021	Principal and interest	₹ 18,12,89,509	₹ 18,12,89,509	Term Loan	₹ 18,12,89,509.00	Yes	Refer Note Sl 8	Refer Appendix	₹ -		₹ -	₹ -	Fully Admitted
				Gross Total								₹ 18,12,89,509	₹ 18,12,89,509			
		Less: Mutual Set off/Amount Recovered					₹ 1,46,76,780						₹ 1,46,76,780			
		Net Total				₹ 18,12,89,509	₹ 16,66,12,729				0.3%	₹ -	₹ 1,46,76,780	₹ 1,46,76,780	₹ -	
9	IDBI Bank Limited	L65190MH200 4GOI148838	10.06.2019	Principal	₹ 31,92,08,008	₹ 31,92,08,008	Term Loan 1	₹ 69,26,82,361.00	Yes	Refer Note Sl 9	Refer Appendix	₹ -		₹ -	₹ -	Partially Admitted (SN-3)
				Interest	₹ 41,20,17,515	₹ 37,10,77,336						₹ -		₹ 4,09,40,179	₹ -	
				Principal	₹ 18,99,925	₹ 18,99,925	Term Loan 2					₹ -		₹ -	₹ -	
				Interest	₹ 5,38,585	₹ 4,97,092						₹ -		₹ 41,493	₹ -	
		Gross Total				₹ 73,36,64,033	₹ 69,26,82,361				₹ 0	₹ 1,62,71,750	₹ 4,09,81,672	₹ -		
		Less: Mutual Set off/Amount Recovered					₹ 1,62,71,750						₹ 1,62,71,750			
		Net Total				₹ 73,36,64,033	₹ 67,64,10,611				1.1%	₹ -	₹ 1,62,71,750	₹ 5,72,53,422	₹ -	
	Not Available	10.06.2019	Principal	₹ 54,90,46,818	₹ 50,84,01,897	Cash Credit	₹ 5,47,76,81,220.91	Yes	Refer Note Sl 10	Refer Appendix	₹ -		₹ 4,06,44,920	₹ -	Partially Admitted (SN-4)	
			Interest	₹ 1,44,89,82,910	₹ 1,27,99,71,640	Term Loan					₹ -		₹ 16,90,11,270	₹ -	Partially Admitted (SN-5)	
			Principal	₹ 40,65,48,979	₹ 40,31,37,828	Term Loan and WCTL					₹ -		₹ 34,11,151	₹ -	Partially Admitted (SN-6)	
			Interest	₹ 3,19,38,92,764	₹ 3,16,51,04,409	Co-Obligation (Sterling SEZ and Infrastructure Limited) (Refer Note GN-2)					₹ -		₹ 2,87,88,355	₹ -	Partially Admitted (SN-7)	

10	Indian Bank (eAllahabad Bank)		Principal and interest	₹ 12,30,77,932	₹ 12,10,65,446	Co-Obligation (In Sterling Global Oil Resources Private Limited) (ANZ) (Refer note GN 2)					₹ -	₹ 20,12,486	₹ -	Partially Admitted (SN-8)	
			Principal and interest	₹ 6,68,57,94,366	₹ 0	Co-Obligation (In Sterling Global Oil Resources Private Limited) (OKW)	₹ -	NA	NA	NA	₹ -	₹ 6,68,57,94,366	₹ -	Fully Rejected (SN-9)	
		Gross Total		₹ 12,40,73,43,769	₹ 5,47,76,81,221						₹ 27,40,94,829	₹ 6,92,96,62,548	₹ -		
		Less: Mutual Set off/Amount Recovered			₹ 27,40,94,829						Add: Rejected on account of Mutual Set off/Amount Recovered	₹ 27,40,94,829			
		Net Total		₹ 12,40,73,43,769	₹ 5,20,35,86,392				8.3%	₹ 27,40,94,829	₹ 7,20,37,57,376	₹ -			
11	Indian Overseas Bank	AAAC1223J	22.03.2021	Principal	₹ 25,57,22,668	₹ 25,57,22,668	Cash Credit	₹ 6,90,57,01,460.29	Yes	Refer Note S/11	Refer Appendix	₹ -	₹ -	₹ -	Fully Admitted
				Interest	₹ 12,56,99,721	₹ 12,56,99,721						₹ -	₹ -	₹ -	Fully Admitted
				Principal	₹ 2,61,39,01,363	₹ 2,61,39,01,363	Term Loan 1					₹ -	₹ -	₹ -	Fully Admitted
				Interest	₹ 1,30,65,54,299	₹ 1,30,65,54,299						₹ -	₹ -	₹ -	Fully Admitted
				Principal	₹ 39,14,00,000	₹ 39,14,00,000	Term Loan 2					₹ -	₹ -	₹ -	Fully Admitted
				Interest	₹ 17,43,01,262	₹ 17,43,01,262						₹ -	₹ -	₹ -	Fully Admitted
				Principal	₹ 6,05,87,548	₹ 6,05,87,548	Term Loan 3					₹ -	₹ -	₹ -	Fully Admitted
				Interest	₹ 2,76,25,057	₹ 2,76,25,057						₹ -	₹ -	₹ -	Fully Admitted
				Principal	₹ 62,46,73,920	₹ 62,46,73,920	ECB					₹ -	₹ -	₹ -	Fully Admitted
				Interest	₹ 20,69,42,295	₹ 20,69,42,295						₹ -	₹ -	₹ -	Fully Admitted
				Principal	₹ 96,13,59,825	₹ 96,13,59,825	Co-Obligation (In Sterling Global Oil Resources Private Limited) (ANZ) (Refer note GN 2)					₹ -	₹ -	₹ -	Partially Admitted (SN-10)
				Interest	₹ 22,26,76,253	₹ 15,69,33,502						₹ -	₹ -	₹ 6,57,42,751	₹ -
				Principal	₹ 1,95,11,82,843	₹ 0	Co-Obligation (In Sterling Global Oil Resources Private Limited) (OKW)					₹ -	₹ -	₹ -	Fully Rejected (SN-11)
				Interest	₹ 54,75,50,902	₹ 0						₹ -	₹ -	₹ 1,95,11,82,843	₹ -
				Gross Total		₹ 9,47,01,77,957	₹ 6,90,57,01,460								₹ 0

					Less: Mutual Set off/Amount Recovered	₹ 42,36,30,580					Add: Rejected on account of Mutual Set off/Amount Recovered	₹ 42,36,30,580			
					Net Total	₹ 9,47,01,77,957	₹ 6,48,20,70,880			10.3%	₹ -	₹ 42,36,30,580	₹ 2,98,81,07,076	₹ -	
12	JM Financial Asset Reconstruction Company Limited	U67190MH2007PLC174287	10.06.2019	Principal	₹ 5,01,74,478	₹ 5,01,74,478	Term Loan							Fully Admitted	
			Interest	₹ 7,51,36,634	₹ 7,51,36,634										
				Principal	₹ 60,49,86,099	₹ 60,49,86,099	Working Capital (CC and FDBP-FUBP facilities)		₹ 1,45,22,16,998.00	Yes	Refer Note Sl 12	fer Appendix		Fully Admitted	
			Interest	₹ 72,19,19,787	₹ 72,19,19,787										
				Gross Total	₹ 1,45,22,16,998	₹ 1,45,22,16,998						₹ 7,19,30,880	₹ 0	₹ 0	
				Less: Mutual Set off/Amount Recovered		₹ 7,19,30,880					Add: Rejected on account of Mutual Set off/Amount Recovered	₹ 7,19,30,880			
				Net Total	₹ 1,45,22,16,998	₹ 1,38,02,86,118				2.2%	₹ -	₹ 7,19,30,880	₹ 7,19,30,880	₹ -	
13	Life Insurance Corporation of India	IRDA REGIS. NO. 0512	24.03.2021	Principal	₹ 2,71,18,60,350	₹ 2,71,18,60,350	Non Convertible Debentures		₹ 8,04,20,01,617.00	Yes	Refer Note Sl 13	fer Appendix		Fully Admitted	
			Interest	₹ 5,33,01,41,267	₹ 5,33,01,41,267										
				Gross Total	₹ 8,04,20,01,617	₹ 8,04,20,01,617						₹ 28,01,48,480	₹ 0		
				Less: Mutual Set off/Amount Recovered		₹ 28,01,48,480					Add: Rejected on account of Mutual Set off/Amount Recovered	₹ 28,01,48,480			
				Net Total	₹ 8,04,20,01,617	₹ 7,76,18,53,137				12.4%	₹ -	₹ 28,01,48,480	₹ 28,01,48,480	₹ -	
14	Punjab National Bank (e-Oriental Bank of Commerce)	AAACO0191M	10.06.2019	Principal	₹ 19,39,80,816	₹ 19,39,80,816	Cash Credit		₹ 51,09,13,329.00	Yes	Refer Note Sl 14	fer Appendix		Partially Admitted (SN-12)	
			Interest	₹ 34,92,26,835	₹ 31,69,32,513										
				Gross Total	₹ 54,32,07,651	₹ 51,09,13,329						₹ 2,73,72,190	₹ 3,22,94,322		
				Less: Mutual Set off/Amount Recovered		₹ 2,73,72,190					Add: Rejected on account of Mutual Set off/Amount Recovered	₹ 2,73,72,190			
				Net Total	₹ 54,32,07,651	₹ 48,35,41,139				0.8%	₹ -	₹ 2,73,72,190	₹ 5,96,66,512	₹ -	
				Principal	₹ 93,10,92,085	₹ 93,10,92,085	Cash Credit							Fully Admitted	
			Interest	₹ 21,18,09,710	₹ 21,18,09,710										

15	Punjab National Bank	AAACP0165G	06.06.2019	Principal	₹ 22,01,53,483	₹ 22,01,53,483	Term Loan 1	₹ 4,12,93,76,532.33	Yes	Refer Note Sl 15	Refer Appendix	₹ -	₹ -	Fully Admitted		
				Interest	₹ 12,21,15,359	₹ 12,21,15,359						₹ -	₹ -			
				Principal	₹ 73,58,85,192	₹ 73,58,85,192	Term Loan 2					₹ -	₹ -	Fully Admitted		
				Interest	₹ 40,63,13,661	₹ 40,63,13,661						₹ -	₹ -			
				Principal	₹ 47,24,20,432	₹ 47,24,20,432	Term Loan 3					₹ -	₹ -	Fully Admitted		
				Interest	₹ 26,08,43,509	₹ 26,08,43,509						₹ -	₹ -			
				Principal	₹ 64,85,66,808	₹ 64,85,66,808	Co-Obligation (In Sterling Global Oil Resources Private Limited) (ANZ) (Refer note GN 2)					₹ -	₹ -	Partially Admitted (SN-13)		
				Interest	₹ 15,05,48,022	₹ 12,01,76,293						₹ -	₹ -			
				Gross Total		₹ 4,15,97,48,262	₹ 4,12,93,76,532						₹ 10,17,47,270	₹ 3,03,71,729	₹ -	
				Less: Mutual Set off/Amount Recovered			₹ 10,17,47,270						Add: Rejected on account of Mutual Set off/Amount Recovered	₹ 10,17,47,270		
Net Total		₹ 4,15,97,48,262	₹ 4,02,76,29,262		6.4%	₹ 10,17,47,270	₹ 13,21,18,999	₹ -								
16	Punjab National Bank International Limited (London)	Not Available	19.03.2021	Principal	₹ 36,35,90,240	₹ 36,35,90,240	ECB	₹ 47,05,29,018.22	Yes	Refer Note Sl 16	Refer Appendix	₹ -	₹ -	Fully Admitted		
				Interest	₹ 10,69,38,778	₹ 10,69,38,778						₹ -	₹ -			
				Gross Total		₹ 47,05,29,018	₹ 47,05,29,018							₹ 1,75,50,660	₹ 0	
				Less: Mutual Set off/Amount Recovered			₹ 1,75,50,660						Add: Rejected on account of Mutual Set off/Amount Recovered	₹ 1,75,50,660		
				Net Total		₹ 47,05,29,018	₹ 45,29,78,358						0.7%	₹ 1,75,50,660	₹ 1,75,50,660	₹ -
17	Punjab National Bank Honking	Not Available	05.06.2019	Principal	₹ 49,08,03,300	₹ 49,08,03,300	ECB	₹ 68,71,21,254.99	Yes	Refer Note Sl 17	Refer Appendix	₹ -	₹ -	Fully Admitted		
				Interest	₹ 19,63,17,955	₹ 19,63,17,955						₹ -	₹ -			
				Gross Total		₹ 68,71,21,255	₹ 68,71,21,255							₹ 2,58,99,989	₹ 0	₹ 0
				Less: Mutual Set off/Amount Recovered			₹ 2,58,99,989						Add: Rejected on account of Mutual Set off/Amount Recovered	₹ 2,58,99,989		
				Net Total		₹ 68,71,21,255	₹ 66,12,21,266						1.1%	₹ 2,58,99,989	₹ 2,58,99,989	₹ -

18	State Bank of India	AAACS8577K	06.06.2019	Principal	₹ 1,73,15,58,005	₹ 1,73,15,58,005	Co-Obligation (Sterling SEZ and Infrastructure Limited) (Refer Note GN-2)	₹ 7,76,44,49,778.75	Yes	Refer Note SL 18	Refer Appendix	₹ -	₹ -	₹ -	₹ -	Partially Admitted (SN-14)							
				Interest	₹ 92,82,84,309	₹ 87,76,44,485						₹ -	₹ -	₹ 5,06,39,824	₹ -								
				Principal	₹ 7,14,04,503	₹ 7,14,04,503	Co-Obligation (Sterling SEZ and Infrastructure Limited) (Refer Note GN-2)					₹ -	₹ -	₹ -	₹ -	Fully Admitted							
				Interest	₹ 3,74,30,930	₹ 3,74,30,930						₹ -	₹ -	₹ -	₹ -								
				Principal	₹ 2,45,25,90,000	₹ 2,45,25,90,000	ECB					₹ -	₹ -	₹ -	₹ -	Fully Admitted							
				Interest	₹ 54,56,24,070	₹ 54,56,24,070						₹ -	₹ -	₹ -	₹ -								
				Principal	₹ 28,98,70,334	₹ 28,98,70,334	Cash Credit					₹ -	₹ -	₹ -	₹ -	Partially Admitted (SN-15)							
				Interest	₹ 19,72,75,082	₹ 9,96,70,812						₹ -	₹ -	₹ 9,76,04,270	₹ -								
				Principal	₹ 1,42,04,54,914	₹ 1,42,04,54,914	Co-Obligation (In Sterling Global Oil Resources Private Limited) (ANZ) (Refer note GN 2)					₹ -	₹ -	₹ -	₹ -	Fully Admitted							
				Interest	₹ 23,82,01,726	₹ 23,82,01,726						₹ -	₹ -	₹ -	₹ -								
				Principal	₹ 8,57,61,13,235	₹ 0	Co-Obligation (In Sterling Global Oil Resources Private Limited) (OKW)					None	NA	NA	NA	₹ -	₹ -	₹ 8,57,61,13,235	₹ -	₹ -	Fully Rejected (SN-16)		
				Interest	₹ 2,16,16,47,354	₹ 0										₹ -	₹ -	₹ 2,16,16,47,354	₹ -				
				Gross Total	₹ 18,65,04,54,462	₹ 7,76,44,49,779	₹ -									₹ 52,17,16,225	₹ 10,88,60,04,683	₹ -	₹ -				
				Less: Mutual Set off/Amount Recovered												₹ 52,17,16,225				Add: Rejected on account of Mutual Set off/Amount Recovered	₹ 52,17,16,225		
Net Total	₹ 18,65,04,54,462	₹ 7,24,27,33,553			₹ 11,40,77,20,908	₹ -	₹ -	11.5%	₹ 52,17,16,225	₹ 11,40,77,20,908	₹ -												
19	SREI Infrastructure Limited	L29219WP1985 PLC055352	10.06.2019	Principal	₹ 30,25,17,999	₹ 30,25,17,999	Corporate Guarantee (In Sterling Port Limited) Corporate Debtor's Property has been mortgaged (Refer note GN 2)	₹ 1,07,01,15,403.00	No	Refer Note SL 19	Refer Appendix					₹ -	₹ -	₹ -	₹ -	Partially Admitted (SN-17)			
				Interest	₹ 1,29,58,64,535	₹ 76,75,97,404										₹ -	₹ -	₹ 52,82,67,131	₹ -				
				Gross Total	₹ 1,59,83,82,534	₹ 1,07,01,15,403											₹ 52,82,67,131	₹ -	₹ -				
				Less: Mutual Set off/Amount Recovered																Add: Rejected on account of Mutual Set off/Amount Recovered	₹ -		
				Net Total	₹ 1,59,83,82,534	₹ 1,07,01,15,403											₹ 52,82,67,131	₹ -	₹ -	1.7%	₹ -	₹ 52,82,67,131	₹ -

20	UCO Bank Singapore	AAACU3561B	23.05.2019	Principal	₹ 34,07,45,794	₹ 30,80,89,315	ECB	₹ 46,75,55,993.00	Yes	Refer Note Sl. 20	Refer Appendix	₹ -	₹ 3,26,56,479	₹ -	Partially Admitted (SN-18)						
				Interest	₹ 16,17,90,019	₹ 15,94,66,678						₹ -	₹ 23,23,341	₹ -							
		Gross Total				₹ 50,25,35,813	₹ 46,75,55,993				₹ 1,63,36,915	₹ 3,49,79,820									
		Less: Mutual Set off/Amount Recovered										₹ 1,63,36,915	₹ 1,63,36,915								
		Net Total				₹ 50,25,35,813	₹ 45,12,19,078				0.7%	₹ 1,63,36,915	₹ 5,13,16,735	₹ -							
21	UCO Bank	AAACU3561B	23.05.2019	Principal	₹ 33,96,75,207	₹ 33,96,75,207	Cash Credit	₹ 8,27,25,05,570.56	Yes	Refer Note Sl. 21	Refer Appendix	₹ -	₹ -	₹ -	Fully Admitted						
				Interest	₹ 82,44,36,350	₹ 82,44,36,350						₹ -	₹ -	₹ -							
				Principal	₹ 13,79,89,591	₹ 13,79,89,591	Term Loan 1					₹ -	₹ -	₹ -	Fully Admitted						
				Interest	₹ 3,03,74,63,769	₹ 3,03,74,63,769						₹ -	₹ -	₹ -							
				Principal	₹ 1,95,49,15,520	₹ 1,95,49,15,520	Co-obligation (In Sterling SEZ and infrastructure Limited)					₹ -	₹ -	₹ -	Fully Admitted						
				Interest	₹ 1,14,19,80,722	₹ 1,14,19,80,722						₹ -	₹ -	₹ -							
				Principal	₹ 71,02,44,893	₹ 71,02,44,893	Co-Obligation (In Sterling Global Oil Resources Private Limited) (ANZ) (Refer note GN 2)					₹ -	₹ -	₹ -	Partially Admitted (SN-19)						
				Interest	₹ 18,71,03,084	₹ 12,57,99,519						₹ -	₹ -	₹ 6,13,03,565							
				Principal	₹ 12,26,85,02,613	₹ 0	Co-Obligation (In Sterling Global Oil Resources Private Limited) (OKW)					₹ -	₹ -	₹ -	Fully Rejected (SN-20)						
				Interest	₹ 4,10,86,54,592	₹ 0						₹ -	₹ -	₹ 12,26,85,02,613							
				Gross Total								₹ 24,71,09,66,341	₹ 8,27,25,05,571				₹ 2,79,26,902	₹ 16,43,84,60,770	₹ 0		
				Less: Mutual Set off/Amount Recovered														₹ 2,79,26,902	₹ 2,79,26,902		
				Net Total								₹ 24,71,09,66,341	₹ 8,24,45,78,669				13.1%	₹ 2,79,26,902	₹ 16,46,63,87,672	₹ -	

22	UCO Bank Honking	AAACU3561B	22.05.2019	Principal	₹ 62,18,46,192	₹ 62,18,46,192	ECB	₹ 95,11,82,286.95	Yes	Refer Note Sl. 22	Refer Appendix	₹ -		₹ -	₹ -	Fully Admitted			
				Interest	₹ 32,93,36,095	₹ 32,93,36,095						₹ -		₹ -					
		Gross Total		₹ 95,11,82,287	₹ 95,11,82,287			₹ 0	₹ 3,28,12,850	₹ 0	₹ 0								
		Less: Mutual Set off/Amount Recovered				₹ 3,28,12,850				Add: Rejected on account of Mutual Set off/Amount Recovered	₹ 3,28,12,850								
		Net Total		₹ 95,11,82,287	₹ 91,83,69,437			1.5%	₹ 3,28,12,850	₹ 3,28,12,850	₹ -								
23	Union Bank of India (including the Andhra Bank)	AAACU0564G	20.03.2021	Principal	₹ 2,40,50,25,357	₹ 2,40,50,25,357	Cash Credit	₹ 5,34,55,13,049.29	Yes	Refer Note Sl. 23	Refer Appendix			₹ -	₹ -	Fully Admitted			
				Interest	₹ 1,23,21,637	₹ 1,23,21,637								₹ -	₹ -				
				Principal	₹ 54,10,81,588	₹ 54,10,81,588	Term Loan 1							₹ -		₹ -	₹ -	Partially Admitted (SN-21)	
				Interest	₹ 25,34,930	₹ 23,23,686								₹ -	₹ 2,11,244	₹ -			
				Principal	₹ 8,00,87,268	₹ 8,00,87,268	Term Loan 2							₹ -		₹ -	₹ -	Partially Admitted (SN-22)	
				Interest	₹ 3,48,244	₹ 3,19,224								₹ -	₹ 29,020	₹ -			
				Principal	₹ 1,13,70,65,726	₹ 1,13,70,65,726	Co-Obligation (In Sterling Port Limited)							₹ -		₹ -	₹ -	Partially Admitted (SN-23)	
				Interest	₹ 48,76,759	₹ 44,70,362								₹ -	₹ 4,06,397	₹ -			
				Principal	₹ 1,15,73,94,302	₹ 1,15,73,94,302	Co-Obligation (In Sterling Global Oil Resources Private Limited) (ANZ)							₹ -		₹ -	₹ -	Fully Admitted	
				Interest	₹ 54,23,899	₹ 54,23,899								₹ -	₹ -	₹ -			
				Principal	₹ 9,93,96,46,801	₹ 0	Co-Obligation (In Sterling Global Oil Resources Private Limited) (OKW)							₹ -		₹ -	₹ 9,93,96,46,801	₹ -	Fully Rejected (SN-24)
				Interest	₹ 4,70,10,964	₹ 0								₹ -	₹ 4,70,10,964	₹ -			
				Gross Total		₹ 15,33,28,17,475	₹ 5,34,55,13,049								₹ 29,68,49,297	₹ 9,98,73,04,426	₹ 0		
				Less: Mutual Set off/Amount Recovered								₹ 29,68,49,297				Add: Rejected on account of Mutual Set off/Amount Recovered	₹ 29,68,49,297		
Net Total		₹ 15,33,28,17,475	₹ 5,04,86,63,752			8.0%	₹ 29,68,49,297	₹ 10,28,41,53,723											

24	Union Bank of India (e-Corporation Bank)	AAACU0564G	24.03.2021	Principal	₹ 1,02,46,15,058	₹ 0	Co-Obligation (In Sterling Port Limited)	NA	NA	NA	NA	₹ -	₹ 1,02,46,15,058	₹ -	Fully Rejected (SN-25)			
				Interest	₹ 43,07,594	₹ 0						₹ -	₹ 43,07,594	₹ -				
				Principal	₹ 3,52,94,564	₹ 0						₹ -	₹ 3,52,94,564	₹ -	Fully Rejected (SN-25)			
				Interest	₹ 1,59,019	₹ 0						₹ -	₹ 1,59,019	₹ -				
		Gross Total			₹ 1,06,43,76,235	₹ 0								₹ 1,06,43,76,235	₹ -			
		Less: Mutual Set off/Amount Recovered				₹ -								Add: Rejected on account of Mutual Set off/Amount Recovered	₹ -			
		Net Total			₹ 1,06,43,76,235	₹ 0								0.0%	₹ -	₹ 1,06,43,76,235	₹ -	
		Grand Total (Net)			₹ 1,21,65,60,69,393	₹ 62,78,50,52,530							₹ 65,88,64,13,634.19	100.00%	₹ 0	₹ 3,10,13,61,104	₹ 58,87,10,16,863	₹ -

A GN General Notes
B SN Specific Notes (Specifically with respect to amount of claim)
C SI SI Notes are related to Security Interest

General Notes (GN)

GN-1 The liquidator had made the best estimate of the amount for admission of the claim wholly or partially based on the information & proofs of claims as made available to her by the claimant and based on the records and information provided by the corporate debtor. The claim verification process had fallen in a time which is laced with acute Covid-19 pandemic with lot of restrictions on the physical movement, in the entire country and specifically in Maharashtra where the registered office and books and accounts of the Corporate Debtor are maintained. In spite of the challenges when employees of the Corporate Debtor were infected with Covid-19, the claim verification exercise had been conducted with all due diligence and care, however, error, if any, due to certain technical glitches can not be ruled out.

GN-2 Admission of this claim is subject to change pursuant to any other information/documents as may be received from the borrower or otherwise available to the Liquidator in due course of the Liquidation Proceedings.

GN-3 The claims denominated in foreign currency are valued in Indian currency at the official exchange rate as on the liquidation commencement date (INR / 1 USD 69.9212)

GN-4. The liquidator reserve her right to modify an entry in the list of stakeholders, when he comes across additional information warranting such modification, and shall modify the entry in the manner directed by the Adjudicating Authority.

GN-5. Any distribution based the claim admitted herein shall be subject to reduction of any recovery made by the claimant on account of respective claim (Whether specifically mentioned in this list of stakeholders or otherwise)

Specific Notes (SN)

SN-1. An amount of ₹ 60,75,101/- has been rejected on account of payment of Rs.44,42,106 and interest thereon made by the Corporate Debtor and not been considered by the claimant in its claim form and calculation. Hence the claim has been accordingly reduced and not admitted.

SN-2. An amount of ₹ 722,64,00,827.03 has been claimed by the claimant on account of credit facility(s) provided by the claimant to Sterling Global Oil Resource Private Limited (SGORPL) for OKW fields. However documents substantiating the said claim has not been provided by the claimant to the Liquidator. Based on the books and records of the Corporate Debtor, it has been noted that the Corporate Debtor is not a party to any credit facility agreement between the claimant and SGORPL for OKW fields nor has it undertaken payment obligation in respect of such credit facility. Hence, the claim amount of ₹ 722,64,00,827.03 (in total) has been rejected.

SN-3
An amount of Rs. 4,09,81,671.64/- has been rejected on account of claim not substantiated by the documents provided by the claimant. Though the claimant has submitted the claim form for an Amount of Rs. 73,36,64,032.64, however the claimant could provide calculation of claim up to Rs. 69,26,82,361. Hence the claim has been verified and admitted accordingly.

SN-4
An amount of Rs. 406,44,920 has been rejected on account of claim not substantiated by the documents provided by the claimant. Though the claimant has submitted the claim form for an Amount of Rs. 54,90,46,817 however the claimant could provide calculation of claim up to Rs. 50,84,01,897. Hence the claim has been verified and admitted accordingly.

SN-5	An amount of Rs. 16,90,11,270 has been rejected on account of claim not substantiated by the documents provided by the claimant. Though the claimant has submitted the claim form for an Amount of Rs. 1,44,89,82,910 however the claimant could provide calculation of claim up to Rs. 1,27,99,71,639.57. Hence the claim has been verified and admitted accordingly.
SN-6	An amount of Rs. 34,11,151 has been rejected on account of claim not substantiated by the documents provided by the claimant. Though the claimant has submitted the claim form for an Amount of Rs. 40,65,48,979 however the claimant could provide calculation of claim up to Rs. 40,31,37,828. Hence the claim has been verified and admitted accordingly.
SN-7	An amount of Rs. 2,87,88,355 has been rejected on account of claim not substantiated by the documents provided by the claimant. Though the claimant has submitted the claim form for an Amount of Rs. 3,19,38,92,764 however the claimant could provide calculation of claim up to Rs. 3,16,51,04,409. Hence the claim has been verified and admitted accordingly.
SN-8	An amount of Rs. 20,12,486 has been rejected on account of claim not substantiated by the documents provided by the claimant. Though the claimant has submitted the claim form for an Amount of Rs. 12,30,77,932 however the claimant could provide calculation of claim up to Rs. 12,10,65,446. Hence the claim has been verified and admitted accordingly.
SN-9	An amount of Rs. 6,68,57,94,366.4 has been claimed by the claimant on account of credit facility(s) provided by the claimant to Sterling Global Oil Resource Private Limited (SGORPL) for OKW fields. However documents substantiating the said claim has not been provided by the claimant to the Liquidator. Based on the books and records of the Corporate Debtor, it has been noted that the Corporate Debtor is not a party to any credit facility agreement between the claimant and SGORPL for OKW fields nor has it undertaken payment obligation in respect of such credit facility. Hence, the claim amount of Rs. 6,68,57,94,366.4 has been rejected.
SN-10	The claimant could not provide the document substantiating its claim of interest calculated at @ 18% p.a. Hence, as per the sanction letter issued by the claimant, interest has been admitted at base rate + 3%. Hence the claim has been accordingly reduced by Rs. ₹ 6,57,42,751/-.
SN-11	An amount of ₹ 2,49,87,33,745 has been claimed by the claimant on account of credit facility(s) provided by the claimant to Sterling Global Oil Resource Private Limited (SGORPL) for OKW fields. However documents substantiating the said claim has not been provided by the claimant to the Liquidator. Based on the books and records of the Corporate Debtor, it has been noted that the Corporate Debtor is not a party to any credit facility agreement between the claimant and SGORPL for OKW fields nor has it undertaken payment obligation in respect of such credit facility. Hence, the claim amount of ₹ 2,49,87,33,745 (in total) has been rejected.
SN-12	It has been observed that interest of Rs. 252,38,446/- wrongly charged on 19.08.2017; which has also led to an additional interest of Rs. Rs.70,55,875 in the said account from 19.08.2017 to 11.05.2019. Since the claimant was unable to provide the clarification on the same, an amount of Rs. 3,22,94,321 has been accordingly reduced from the claim.
SN-13	An amount of ₹ 3,65,62,500/- had been claimed by the claimant on account of SBLC Commission. However as per the available books and records and the additional information provided by the claimant, claim could be substantiated to the extent of Rs.77,51,024 Only. Hence, the balance claim amount of ₹2,88,11,476 has been rejected. Further, Rs. 15,60,433 has rejected on account of rectified calculation submitted by the claimant.
SN-14	An amount of Rs. 5,06,39,824 has been reduced from the claim on account of payments made to it and not considered while calculating the claim .
SN-15	An amount of Rs. 9,76,04,270 has been rejected on account of interest not substantiated by the necessary documents and calculations. Hence the same is reduced from the claim.
SN-16	An amount of ₹ 10,73,77,60,589.11 has been claimed by the claimant on account of credit facility(s) provided by the claimant to Sterling Global Oil Resource Private Limited (SGORPL) for OKW fields. However documents substantiating the said claim has not been provided by the claimant to the Liquidator. Based on the books and records of the Corporate Debtor, it has been noted that the Corporate Debtor is not a party to any credit facility agreement between the claimant and SGORPL for OKW fields nor has it undertaken payment obligation in respect of such credit facility. Hence, the claim amount of ₹ 10,73,77,60,589.11 has been rejected.
SN-17	As per the available books and records and the additional information provided by the claimant, claim could be substantiated to the extent of Rs. 1,07,01,15,403 Only. Hence, the balance claim amount of Rs.52,82,67,131 has been rejected.
SN-18	An amount of Rs. 34,97,9820/- has been rejected on account of claim not substantiated by the documents provided by the claimant. Though the claimant has submitted the claim form for an Amount of Rs. 50,25,35,812, however the claimant could provide calculation of claim up to Rs. 4,67,55,599. Hence the claim has been verified and admitted accordingly.
SN-19	The claimant had claimed for an amount of interest calculated at @ 19% p.a. However, as per the sanction letter issued by the claimant, and based on the additional information provided by the claimant interest has been admitted at base rate + 3%. Hence the claim has been accordingly reduced by Rs. 6,13,03,565/-. Accordingly an Amount of Rs. 83,60,44,412 is admitted.
SN-20	An amount of ₹ 16,37,71,57,205.02 has been claimed by the claimant on account of credit facility(s) provided by the claimant to Sterling Global Oil Resource Private Limited (SGORPL) for OKW fields. However documents substantiating the said claim has not been provided by the claimant to the Liquidator. Based on the books and records of the Corporate Debtor, it has been noted that the Corporate Debtor is not a party to any credit facility agreement between the claimant and SGORPL for OKW fields nor has it undertaken payment obligation in respect of such credit facility. Hence, the claim amount of ₹ 16,37,71,57,205.02 has been rejected.

SN-21

It has been observed that the interest has been claimed by the claimant for the period up to one day after Liquidation Commencement Date. The claim of interest has been admitted for the period up to Liquidation commencement date. Accordingly an amount of Rs. 2,11,244 has been reduced from the interest. An amount of Rs. 25,84,14,003 has been deducted on account of recovery made by the claimant as per the information available with us.

SN-22 It has been observed that the interest has been claimed by the claimant for the period up to one day after Liquidation Commencement Date. The claim of interest has been admitted for the period up to Liquidation commencement date. Accordingly an amount of Rs. 29,020 has been reduced from the interest.
SN-23 It has been observed that the interest has been claimed by the claimant for the period up to one day after Liquidation Commencement Date. The claim of interest has been admitted for the period up to Liquidation commencement date. Accordingly an amount of Rs. 4,06,396 has been reduced from the interest.
SN-24 An amount of ₹ 9,98,66,57,765 has been claimed by the claimant on account of credit facility(s) provided by the claimant to Sterling Global Oil Resource Private Limited (SGORPL) for OKW fields. However documents substantiating the said claim has not been provided by the claimant to the Liquidator. Based on the books and records of the Corporate Debtor, it has been noted that the Corporate Debtor is not a party to any credit facility agreement between the claimant and SGORPL for OKW fields nor has it undertaken payment obligation in respect of such credit facility. Hence, the claim amount of ₹ 9,98,66,57,765 has been rejected. However subject to the production of document/clarification substantiating the claim, this claim would be verified and accordingly admitted in the revised list of stakeholders.
SN-25 The claimant has failed to provide the proof of disbursement of the facility sanctioned by it. Hence the claim has been rejected.
Notes related to security interest (Following is the brief description of the security interest related to Corporate Debtor as mentioned in their respective claim forms. These description shall be subject to change upon detailed verification and any additional information, if any)
SI-1.(Bank of Baroda) (Security Interest relinquished) Primary& Collateral: <ul style="list-style-type: none"> • All present and future tangible/intangible, movable assets of the SBL. • All present and future immovable assets of the SBL. • Trust and Retention Account of SBL and any other bank accounts wherever maintained by them: TRA account to be shared pari—passu with the working capital lenders. • Second charge on the current assets of SBL The above Security would be shared on a pari-passu basis with the ECB Facility lenders. The Working Capital Lender SBL shall have second charge on the respective fixed assets of the Borrowers.
SI-2. Bank of Baroda, London (Security Interest relinquished) The facility is secured by way of a. First charge over all the immovable properties and assets of the Borrower b. First Charge by way of hypothecation of all the movables assets including plant and machinery, machinery spares, tools and accessories, but excluding current assets of the Borrower c. Second Charge on current assets of the Borrower. d. First charge by way of assignment or creation of security interest in all the rights, titles, interests, benefits, claims, whatsoever of the Borrower in Company's Documents/Agreement e. Assignment of insurance policies maintained by the Borrower for the Company.
SI-3. (Bank of India) (Security Interest relinquished) The particulars of various securities charged to Bank of India with respect to the various facilities have been detailed below: DETAILS OF SECURITY - Sterling Biotech Limited: (i) Facility WCFBL: First pari passu charge on current assets of the company and second pari passu charge on fixed assets of SBL, PMT and SSEZ. (ii) Facility TLs: a) All present and future tangible/intangible, movable assets of the SBL, PMT and SSEZ. b) All present and future immovable assets of the SBL, PMT and SSEZ. c) Pledge of 100% of unencumbered shareholding of SBL held by Promoters and Promoter related entities, 100% of fully paid equity share capital held by Promoters and Promoter related entities in PMT, 100% of fully paid equity share capital held by Promoters and Promoter related entities in SSEZ and 100% of fully paid equity share capital held by Promoters and Promoter related entities in SPL, to be maintained at all times throughout the tenor of 'The Group' Facility. d) Trust and Retention Account of SBL, SSEZ and PMT, and any other bank accounts wherever maintained by them; TRA account to be shared pari-passu with the working capital lenders. e) Second pari passu charge on the current assets of SBL,PMT and SSEZ

Sterling Biotech Limited--ECB

Principal Security (Annexure A-III):

- a. First charge over all the immovable properties and assets
- b. First Charge by way of hypothecation of all the movables assets including plant and machinery, machinery spares, tools and accessories, but excluding current assets.
- c. Second Charge on current assets
- d. First charge by way of assignment or creation of security interest in all the rights, titles, interests, benefits, claims, whatsoever of the Borrower in Documents/Agreement
- e. Assignment of insurance policies maintained by the Borrower on the assets of the Company.

The above security, both present and future, will be shared on a paripassu basis with the existing and future term lenders.

COLLATERAL: Nil

Sterling Global Oil Resources Pvt. Ltd (SGORPL)- Company under Obligor Co-obligor scheme; (Domestic Exposure);

- a) All present and future tangible/intangible, movable assets of the SBL, PMT and SSEZ.
- b) All present and future immovable assets of the SBL, PMT and SSEZ.
- c) Pledge of 100% of unencumbered shareholding of SBL held by Promoters and Promoter related entities as per schedule to be agreed at the time of documentation, 100% of fully paid equity share capital held by Resident Indian Promoters and Promoter related entities in PMT, 100% of fully paid equity share capital held by Resident Indian Promoters and Promoter related entities in SSEZ, to be maintained at all times throughout the tenor of ANZ Facilities.

The Domestic Security given above shall rank pari- passu among all the SBLC Providers and the existing domestic lenders.

The above Security would be created and perfected in favour of the Security Trustee for the benefit of the SBLC Providers within 6 months from the date of 1st utilization of SBLC Facility unless otherwise agreed by the Lenders" Agent.

SI-4 (Bank of Maharashtra) (Security Interest relinquished)

- a. First Pari-Passu Charge of Hypothecation of Inventory and Receivables pursuant to the Fourth Supplemental to Joint Deed of Hypothecation dated 17/09/2011 executed by M/s Sterling Biotech Limited in favour of Consortium member Banks.
- b. Second Pari-Passu charge over various Fixed assets pursuant to the Joint Memorandum of Entry dated 27/01/2012 executed by M/s Sterling Biotech Limited to secure Consortium Finance in respect of its immovable properties.

SI-5 (Canara Bank) (Security Interest relinquished)

Details of Securities — Sterling Biotech Limited

First Hypothecation charge on the current assets of the company on paripassu basis with consortium Banks and second charge on paripassu basis on fixed assets of the company such as Mortgage of Land & Building and Industrial Land and Buildings and Plant and Machinery at Karaikudi Unit, Massar Unit and Ooty unit available

SI-6 (Canara Bank, London) (Security Interest relinquished)

First Charge over all immovable properties and assets.

2 First Charge by way of hypothecation on all movable assets including Plant & machineries, spares, tools etc. but excluding the current assets of the company.

- Second Charge on the current assets.
 - First charge by way of assignment on all right, titles, interests, benefits, claims etc.
5. Assignment of insurance policies.

SI-7 (CSB Bank) (Security Interest relinquished)

Primary: First charge on current assets of Sterling Biotech Ltd. on pari-passu basis with consortium Banks, keeping the required margin on paid stock-21% and Book Debts not older than 90 days with 25% margin.

Collateral: Second charge on the entire fixed assets block of Sterling Biotech Ltd. on pari passu basis with first charge on term lenders

SI-8 (DBS Bank) (Security Interest relinquished)

First Charge on the fixed assets of the company on paripassu basis with other banks/institutions, with a minimum coverage of 1.5 times.

SI-9 (IDBI Bank) (Security Interest relinquished)

Primary Security:

Pari-passu first charge on all the fated assets, present and future, of the company.

Collateral Security: NIL.

SI-10 (Indian Bank) (Security Interest relinquished)

Primary Security

Working Capital

1st Charge by way of hypothecation of entire current assets of the company, both present and future, ranking pari passu under consortium arrangement.

Term Loan

1st charge on factory land & building & hypothecation charge on plant machinery of the company, both present & future ranking pari pasu basis with existing/ future term loan lenders under consortium arrangement.

COLLATERAL SECURITY (of all the properties separately)

Working Capital

2nd Charges on the entire fixed Block of the company including the Ooty unit on pari passu basis.

Term Loan

2nd charge by way of hypothecation of entire current assets of the company, both present and future, on pari-passu basis under consortium arrangement

SI-11 (Indian Overseas Bank) (Security Interest relinquished)

Pari-passu charge on under mentioned securities

1.First Pari-passu charge on all the Current Assets of the Borrower, namely Borrower's Stocks of Raw material, Semi-finished and finished goods, stores and spare parts not related to plant & machinery, Bills receivable and Book Debts, both present and future.

2.Second Pari-passu charge on under mentioned immovable properties.

a. PROPERTY AT: Karkhadi,Taluka,Padra District Vadodara

All that freehold land admeasuring 2,05, 772sq.mis or thereabout designated as land bearing Revenue. block Nos.703, 704, 707, 708, 711,712; 713, 714, 715, 716, 717, 718,719, 720, 721, 722, 723, 724, 725,726,728,729,730,731 ,732,734,735,736,737,738,739,740,741, 742,743,744 & 752 respectively of village Mouje Karkhadi, Taluka Padra, District Vadodara and land bearing block No.733 if the government grant land if village Movuje Karkhadi,Taluka Padra District Vadodara in the Registration Dictrict Baroda,Sub District Padra,Mouje Karakhadi, Taluka Padra & District Vadodara & Bounded as under:

On or Towards North: By Affluent Canal & Road

On or Towards South: By Naliya

On or Towards East : By property of Bharat Starch Industries Ltd

On or Towards West : By Nalia and part of Revenue Survey No.752

Date of Mortgage: 31st December 2010 & 27th January 2012.

b. Property at village Masar Tal Padra District Vadodara,State Gujarat.

All that freehold land admeasuring hector:Are:Sq.Mts:16-18- 33 (original land conveyed by Torent Biotech Lid.Hector:Are:Mts:16-95-69-Land Conveyed by Sterling Biotech in terms of Sale Deed dated 06.03.2007 under volume No.331 Hector:Are Mts:0-76-86=Hector:Are:Sq.Mts.16- 18-83 equivalent to 161883 Sq.Mits.Or 39.99 Acres) or thereabout designated land bearing old revenue block No.1097, 1098, 1142, 1138, 1137, 1099, 1145.Now consolidated Block No.1097,Old Revenue Block Number 1342 Now consolidated block no 1094 & old revenue block number 1398 consolidated block no 1144 respectively of village mouje masar,taluka padra district Vadodara & boundes as under:

Together with all the building and structures thereon and all plant and machinery attached to the earth or permanently fastened to anything attached to the earth, both present & future.

Date of Mortgage: 31st December 2010 & 27th January 2012

C .Property at village Kanjat,Tal,Padra, Dist Vadodara, state Gujarat.Being all that freehold land admeasuring hector :Are Sq.Mts:13-28-43 (original land conveyed by torrent biotech lid in favour of sterling biotech ltd.Hector:Are:Mts:13-84-72- land conveyed by sterling biotech in terms of Sale Deed dated 06.03.2007 Under volume no.330 Hector :-Mts.or.32.81 Acres bearing old revenue block nos.106,107,128,130,132,133 &136 now consolidated block no 127,old revenue block no 117 now consolidated block no 137,old revenue block no 132,130,122/1,139,141 consolidated block no 139,old block no 122/2A consolidated block no 144,old revenue block no 122/1,123/1,123/2 consolidated block no 146,old revenue block no 124/1 consolidated block no 148,old revenue block no 125 consolidated block no 149,old revenue block no 133,129,consolidated Block No. 153, old Revenue Block No. 1141/1,1126,1127 & 1128 consolidated block no 1126 respectively of village mouje kanjat,Taluka Padra District Vadodara in the registration District Vadodara ,sub district padra mouje kanjat,taluka padra & district Vadodara & bounded as under:
On or Towards North: By Boundary of Masar village
On or Towards South: By survey no 154 & 156 of village Kanjat
ON or Towards East : By boundary of abhor village & survey No.451,452,453 etc
On or Towards West : By survey no 1095 & 1125 & thereafter road.

Together with all the buildings and structures thereon and all plant and machinery attached to the earth or permanently fastened to anything attached to the earth, both present and future.
Date of Mortgage: 31st December 2010 & 27th January 2012

d.Property at village Should, Ootacamund,District Nilgiris, State Tamilnadu.
All that freehold owned land area admeasuring 10.15.1/16 acres designated as revenue survey no 260 together with factory thereon bearing door no 9/222 to 9/243 and assessment Nos-1780 to 1801 of sholur panchayat and all that freehold land area admeasuring 3 Acres or thereabout designated as survey no 315/13 totally aggregating 13.15.1/16 Acres consolidated designated as land bearing survey no.260 & 315/13 of village sholur, Ootacamund, District Nilgiris, State Tamilnadu & Bounded as under :
On or Towards North: By Kamraj Sahar Dam & Pycara Flumb Canal
On or Towards South: Old Ooty Mysore Road & Nanjanand village
ON or Towards East : By Survey No 260 & kamraj sahar Dam &back water On or Towards West : ByOld Ooty Mysore Road& Nanjanand Village.
Date of Mortgage: 1st January 2011 & 27th January 2012

3. Second pari passu Charge on all the fixed machineries lying on the factory premises at Kakhdi, and at Masar & kanjat TI Padra District Vadodara, and at Should, Ootacamund, Dist Nilgiris, State Tamilnadu.

SI-12 (JM Financial) (Security Interest relinquished)

First Pari Passu Charge for Term Loan and Second Pari Passu Charge for Working Capital Loans over all that freehold land admeasuring 2,05,772 sq. mts. Or thereabout designated as land bearing Revenue Block Nos. 703, 704, 707, 708, 711, 712, 713, 714, 715, 716, 717, 718, 719, 720, 721, 722, 723, 724, 725, 726, 728, 729, 730, 731, 732, 734, 735, 736, 737, 738, 739, 740, 741, 742, 743, 744 and 752 respectively of Village Mouje Karkhadi, Taluka Padra, District Vadodara in Registration District Baroda, Sub District Padra, Mouje Karkhadi, Taluka Padra and District Vadodara and Security bounded as under: On or towards North: by Affluent canal and road
On or towards South: by Nalia
On or towards East: By Property of Bharat Starch Industries Ltd. On or towards West: By Nalia and Part of Revenue Survey No. 752

All that freehold land admeasuring Hectare: Are: Sq. Mts. 16-18-83 (Original Land conveyed by Torrent by Biotech Ltd. in favour of Sterling Biotech Ltd. Hector: Are: Mts.: 16-95-69-Land Conveyed by Sterling Biotech in terms of Sale Deed dated 06.03.2007 under Volume NO. 331 Hector: Are: Mts. 0-76-86= Hector: Are: Sq. Mts. 16-18- 83 equivalent to 161883 Sq. Mts. Or 39.99 Acres) or thereabout designated land bearing Old Revenue Block Nos. 1097, 1098, 1142, 1138, 1137, 1099, 1145 Now consolidated Block No. 1094 & Old Revenue Block As per the Number 1398 Consolidated Block No. 1144 respectively of Village Mouje Masar, Taluka Padra, District Vadodara in registration District of Baroda, Sub District Padra, Mouje Masar, Taluka Padra and District Vadodara & bounded as under:
On or towards North: by lands bearing Sy. Nos. 1136 & 1157
On or towards South: by boundary of Kanjat Village
On or towards East: by State Highway
On or towards West: by boundary of Village Abhor and Nel

Together with all buildings and structures thereon and all oe plant and machinery attached to the earth or permanently ee fastened to anything attached to the earth, both present and future

All that freehold land admeasuring Hectar: Are: Sq. Mts. 13-28-43 (Original Land conveyed by Torrent by Biotech Ltd. in favour of Sterling Biotech Ltd. Hectar: Are: Mts.: 13-84-72- Land Conveyed by Sterling Biotech in terms of Sale Deed dated 06.03.2007 under Volume No. 330 Hectar: Are: Mts.: 0-56-29=Hectar: Are: Sq. Mts. 13-28- 43 equivalent to 132843 sq. mts. Or 32.81 acres) bearing Old Revenue Block Nos. 106, 107, 128, 130, 132, 133, 135 & 136 Now consolidated block No. 127, Old Revenue Block Number 117, Now consolidated Block No. 137, Old Revenue Block No. 132, 130, 122/11, 139, 141, Consolidated Block No. 139, Old Revenue Block Number 122/2A, Consolidated Block No. 144, Old Revenue Block No. 122/1, 123/1, 123/2, Consolidated Block No. 146, Old Revenue Block No. 124/1, Consolidated Block No. 148, Old Revenue Block No. 125, Consolidated Block No. 149, Old Revenue Block No. 133, 129 Consolidated Block No. 153, Old Revenue Block No. 1141/1, 1126, 1127 and 1128 Consolidated Block No. 1126 respectively of Village Mouje Kanjat, Taluka Padra, District Vadodara in registration District of Baroda, Sub District Padra, Mouje Kanjat, Taluka Padra and District Vadodara and bounded as under:
On or towards North: by boundary of Masar Village On or towards South: by Sy. No. 154 and 156 of Village Kanjat On or towards East: By boundary of Abhor Village and Sy. Nos. 451, 452, 453, etc. On or towards West: By Sy. Nos. 1095 and 1125 and thereafter road Together with all the buildings and structures thereon and all plant and machinery attached to the earth or permanently fastened to anything attached to the earth, both present and future.

All that freehold owned land area admeasuring 10.15.1/16 Acres designated as revenue Survey No. 260 together with factory thereon bearing door no. 9/222 to 9/243 and assessment Nos. 1780 to 1801 of Should panchayat, and all that freehold land area admeasuring 3 Acres or thereabout designated as Survey No. 315/13 totally aggregating 13.15.1/16 Acres consolidated designated as land bearing Survey Nos. 260 & 315/13 of Village Should, Ootacamund, District Nilgiris, Tamil Nadu and bounded as:
On or towards North: Kamraj Sahar Dam & Pycara Flumb Canal On or Towards South: Old Ooty-Mysore Road & nanjanad Village
On or Towards East: Survey No. 260 & Kamraj Sahar Dam & Back Water
On or Towards West: Old Ooty-Mysore Road Nanjanad Village

All the moveable fixed assets at the factory premises located at Karkhadi, Masar and Ooty

Nature of the Charge:

1. For Working Capital Facilities: First Part Passu Charge on current assets and Second Pari Passu Charge on the fixed assets.
2. For Term Loans: First Pari Passu Charge on fixed assets and Second Pari Passu Charge on the current assets.

SI-13 (LIC) (Security Interest relinquished)

Debentures are secured by way of pari-passu charge on the Company's present and future moveable and immoveable assets with asset cover of 1.25 times.

SI-14 (Punjab National Bank eOBC)(Security Interest relinquished)

Working Capital facilities sanctioned by Oriental Bank shall be secured on Pari Passu basis with other banks Charge of stocks of raw materials, stock in process, finished goods, stocks and spares and receivables of the Company present and future and Second Charge on the entire Fixed Assets of the company on pari passu basis of the company.

SI-15 (Punjab National Bank) (Security Interest relinquished)

Primary Security

Hypothecation of Stock of Raw Material, WIP & FGs and Book Debts.

Collateral Security

Land & Building at R S no 260 & 315/13 villa, Should (Ooty) Coimbatore (TN) Land & Building at Block No 1094, 1097 P1144 of villa Massar & block no. 127 p. 137, 139, 144,146,148, 149, 153 & 1126 Kanjat Jabusar Padra (Guj)
Block no 703, 704, 707, 708, 711 to 732, 734 to 744 & 752 village Karakhadi Jambusar ECP Road Padra (Guj)

SI-16 PNB International Limited (London) (Security Interest relinquished)

For Term Loan:

- a) First charge over all the immovable properties and assets
- b) First Charge by way of hypothecation of all the movables assets including plant and machinery, machinery spares, tools, and accessories, but excluding current assets.
- c) Second Charge on current assets
- d) First charge by way of assignment or creation of security interest in all the rights titles, interests, benefits, claims, whatsoever of the Borrower in Company's documents/Agreement.
- e) Assignment of insurance policies maintained by the Borrower for the Company.

SI-17 Punjab National Bank (Hongkong) (Security Interest relinquished)

The Facility shall be secured by:

1. First charge over all the immovable properties and assets
2. First Charge by way of hypothecation of all the movables assets including plant and machinery, machinery spares, tools and accessories, but excluding current assets.
3. Second Charge on current assets
4. First charge by way of assignment or creation of security interest in all the rights, titles, interests, benefits, claims, whatsoever of the Borrower in Company's Documents/Agreement
5. Assignment of insurance policies maintained by the

Borrower for the Company. The above security, both present and future, will be shared on a paripassu basis with the existing and future term lenders.

SI-18 (State Bank of India) (Security Interest relinquished)**For ECB Facility**

a. 1stPariPassu charge over all the immovable properties and assets.

&

b. 1st charge by way of hypothecation of all the movable assets including plant & machinery, machinery spares, tools & accessories (excluding current assets).

(Apportioned for ECB24.57% of secured loans facility).

c. Second charge on current assets.

CC Facility**Primary**

1st pari pasu charge on company's entire current assets.

Collateral

2nd charge on company's entire fixed assets on pari passu basis with other wc lenders.

SI-19 (SREI) (Security Interest not relinquished)

First and exclusive charge by way of Equitable mortgage on the property being all the land measuring about 34 acres situated at Karakhadi, Taluka- Padra, District- Vadodara belonging to the Corporate Debtor together with all structures thereon and anything attached or permanently fastened to the earth thereon. However to the verification of the Liquidator, based on records of the Corporate Debtor and various claim documents, security interest is to the extent land measuring about about 24 acres (which is again about 20 acres to the actual measurement) and balance part of the security interest of SREI measuring about 9.9 acres forms part of the MoU dated 15.05.2015 amongst the Alembic Pharmaceuticals Limited (the purchaser) SREI Infrastructure Finance Limited (the Lender) and Sterling Biotech Limited (the Vendor) and Registered Agreement to sell dated 19.11.2015 amongst them, is considered as disputed and contingent for the time being.)

SI-20 (UCO Bank Singapore) (Security Interest relinquished)

The facility is secured as under:

- a. First charge over all the immovable properties and assets
- b. First Charge by way of hypothecation/mortgage of all the movable/immoveable assets including plant and machinery, machinery spares, tools and accessories, but excluding current assets.
- c. Second Charge on current assets
- d. First charge by way of assignment or creation of security interest in all the rights, titles, interests, benefits, claims, whatsoever of the Borrower in company's Documents/ Agreement/Assignment of insurance policies maintained by the borrower of the company.

The above securities both present and future, is shared on pari-passu basis with the existing and future term lenders.

SI-21 (UCO Bank) (Security Interest relinquished)

Cash Credit/ WTCL:

Primary-

1st Hypothecation charge on entire assets of the company on pari -passu basis with other consortium banks. Our share is 5.62%

Collateral:-

2nd charge on fixed block of the company including Ooty unit on pari-passu basis with other member banks in the consortium(Fixed charge with term lenders for existing and expansion project) Our share is 5.05%

Corporate Loan:-

Subservient charge on the assets of the company. Post dated cheques (PDCs) for Interest and principal payments for the tenor of the facility.

SI-22 (UCO Bank Hongkong) (Security Interest relinquished)

The facility was secured as under:

- a. First charge over all the immovable properties and assets
 - b. First Charge by way of hypothecation/mortgage of all the movable/immoveable assets including plant and machinery, machinery spares, tools and accessories, but excluding current assets.
 - c. Second Charge on current assets
 - d. First charge by way of assignment or creation of security Interest in all the rights, titles, interests, benefits, claims, whatsoever of the Borrower in Company's Documents/Agreement
- Assignment of insurance policies maintained by the Borrower for the Company.

The above security, both present and future, is shared on a pari passu basis with the existing and future term Lenders

SI-23 (Union Bank of India) (Security Interest relinquished)

Security

SBL Assets:

The Company has deposited title deeds for various properties by way of actual and constructive delivery with the Akota, Vadodara Branch of Andhra bank (Now Union Bank) to secure the due repayment and discharge of, among others, the Term Loan 1 and 2 in relation to properties situated at Village Karakhadi, Masar & kanjat Tal District Vadodara, Gujrat and Village Should District Nilgiris, Tamil Nadu.

Term Loan 1 & 2 are secured by first pari passu charge with other term lenders.

Appendix 1A

Personal Guarantee

This information has been incorporated on the basis of limited information made available by the Corporate Debtor.

Sr. No.	Year	In respect of	In favour of	Amount Rs.	Name of person who has given Personal Guarantee for loan facility availed by Sterling Biotech Limited
1	2011	Corporate Loan	UCO Bank	₹ 3,50,00,00,000	Mr. Chetan J. Sandesara and Mr. Nitin J Sandesara
2	2011	Term Loan, WCDL, EPC	Bank of India	₹ 1,85,00,00,000	Mr. Chetan J. Sandesara and Mr. Nitin J Sandesara
3	2010	Corporate Loan	State Bank of India	₹ 2,25,00,00,000	Mr. Chetan J. Sandesara and Mr. Nitin J Sandesara
4	2010	Cash Credit	Bank of Baroda	₹ 1,00,00,00,000	Mr. Chetan J. Sandesara and Mr. Nitin J Sandesara
5	2010	Cash Credit, WCDL, Standby, IL	Andhra Bank (Now Union Bank of India)	₹ 3,51,00,00,000	Mr. Chetan J. Sandesara and Mr. Nitin J Sandesara
6	2011	WC Consortium	Andhra Bank	₹ 12,00,00,00,000	Mr. Chetan J. Sandesara and Mr. Nitin J Sandesara
7	2010	Term Loan	IDBI Bank	₹ 1,00,00,00,000	Mr. Chetan J. Sandesara and Mr. Nitin J Sandesara
8	2009	Term Loan	United Bank of India	₹ 50,00,00,000	Mr. Chetan J. Sandesara and Mr. Nitin J Sandesara

9	2009	Term Loan	State Bank of Hyderabad (Now State Bank of India)	₹	75,00,00,000	Mr. Chetan J. Sandesara and Mr. Nitin J Sandesara
10	2009	Term Loan	State Bank of Patiala (Now State Bank of India)	₹	50,00,00,000	Mr. Chetan J. Sandesara and Mr. Nitin J Sandesara
11	2008	Term Loan	IDBI Bank	₹	1,00,00,00,000	Mr. Chetan J. Sandesara and Mr. Nitin J Sandesara
12	2009	Term Loan	LVB (Now DBS Bank)	₹	25,00,00,000	Mr. Nitin J Sandesara
13	2009	Term Loan	Bank of India	₹	1,00,00,00,000	Mr. Chetan J. Sandesara and Mr. Nitin J Sandesara
14	2012	Restructuring of Loan	Allahabad Bank (Now Indian Bank)	₹	2,96,51,00,000	Mr. Chetan J. Sandesara and Mr. Nitin J Sandesara
15	2012	Restructuring of Loan	Bank of Baroda	₹	1,02,61,00,000	Mr. Chetan J. Sandesara and Mr. Nitin J Sandesara
16	2012	Export Bill Discounting	Catholic Syrian Bank Ltd. (Now CSB)	₹	3,00,00,000	Mr. Chetan J. Sandesara and Mr. Nitin J Sandesara
17	2016	Restructuring of Loan	JM Financial Asset Reconstruction Company Pvt. Ltd. (JMFARC)	₹	82,45,61,000	Mr. Chetan J. Sandesara and Mr. Nitin J Sandesara
			Total	₹	33,95,57,61,000	